

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT JAMMU**

**EP No. 1/2024**

Harsh Dev Singh

.....Appellant(s)/Petitioner(s)

Through: Mr. Aseem Kumar Sawhney, Advocate.

**vs**

UT of J&K and others

..... Respondent(s)

Through: None.

**Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE**

**ORDER**  
**28.11.2024**

1. The petitioner has challenged the election of the respondent No. 10 from Chenani Assembly Constituency in the General Assembly Elections of J&K held in October 2024 on the various grounds mentioned in the petition.
2. Heard Mr. Aseem Kumar Sawhney, learned counsel for the petitioner.
3. Case for issuance of notice to the respondents is made out.
4. Issue notice to the respondents.
5. Ms. Monika Kohli, learned senior AAG waives notice on behalf of the respondent Nos. 1 and 4. She seeks time to file response.
6. Time is granted. Let the needful be done by or before the next date of hearing.
7. Now the notice shall go only to other respondents, subject to petitioner's taking necessary steps within a period of one week.
8. List on **11.03.2025**.

**(RAJNESH OSWAL)**  
**JUDGE**

**Jammu**  
**28.11.2024**  
*Sahil Padha*